IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3424 of 2021

Kesav Mahto. …..**Petitioner**

Versus

The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Ashok Pandey, Advocate
For the State : Mrs. Vandana Bharti, A.P.P.

02/5-4-2021 So far as defect nos. 9 (i) to (iv) are concerned, the same are ignored.

Learned counsel for the petitioner seeks permission to withdraw this application.

Permission, as sought for, is granted.

This application is accordingly dismissed as withdrawn.

(Rongon Mukhopadhyay, J)

Rakesh/-